

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 528 of 2012

Excise (ORS) Application No.10843 of 2019

[Arising out of OIO-09/MP/VAPI/2012 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

Silvassa Bottling Co

Survey No. 131/1, Shed No. A, Khanvel-Silvassa Main Road,
Village-Dapada, SILVASSA
DADRA & NAGAR HAVELI

.....Appellant

VERSUS

C.C.E. & S.T.-Vapi

4th Floor...Adharsh Dham Building,
Opp. Town Police Station,
Vapi-Daman Road, Vapi
Vapi, Gujarat- 396191

.....Respondent

APPEARANCE:

Shri R. Subramanya, Advocate for the Appellant

Shri Vinod Lukose, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

FINAL ORDER NO. A/ 12371/2019

DATE OF HEARING: 11.12.2019

DATE OF DECISION: 11.12.2019

RAMESH NAIR:

Appellant filed application for withdrawal of the appeal as they have availed the Sabka Vishwas Scheme, 2019. Accordingly, appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Mehul